

I am sure the House will join with me in conveying our condolence to the family of Raizada Hans Raj.

The House may stand in silence for a minute to express its sorrow.

The Members then stood in silence for a minute.

13.25 hrs

PAPERS LAID ON THE TABLE

NOTIFICATION ISSUED UNDER REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY ACT

The Minister of Works, Housing and Supply (Shri K. C. Reddy): I beg to lay on the Table a copy of Notification No. S.O. 912, dated the 24th May, 1958, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952. [Placed in Library. See No. LT-736/58.]

ORDINANCES PROMULGATED BY THE PRESIDENT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table, under provisions of Article 123(2)(a) of the Constitution a copy of each of the following Ordinances promulgated by the President since the termination of the Fourth Session of Second Lok Sabha :—

- (1) The Armed Forces (Assam and Manipur) Special Powers Ordinance, 1958 (No. 1 of 1958). [Placed in Library. See No. LT-737/58.]
- (2) The Code of Criminal Procedure (Amendment) Ordinance, 1958 (No. 2 of 1958). [Placed in Library. See No. LT-738/58.]
- (3) The Working Journalists (Fixation of Rates of Wages) Ordinance, 1958 (No. 3 of 1958) [Placed in Library. See No. LT-739/58.]

(4) The Banaras Hindu University (Amendment) Ordinance, 1958 (No. 4 of 1958). [Placed in Library. See No. LT-740/58.]

(5) The Sugar Export Promotion Ordinance, 1958 (No. 5 of 1958). [Placed in Library. See No. LT-741/58.]

(6) The Mineral Oils (Additional Duties of Excise and Customs) Ordinance, 1958 (No. 6 of 1958). [Placed in Library. See No. LT-742/58.]

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES

Shri Satya Narayan Sinha: I beg to lay on the Table a copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions shown against each :—

- (1) Supplementary statement No. IV, Fourth Session, 1958 of Second Lok Sabha [See Appendix I, annexure No. 38.]
- (2) Supplementary statement No. VII, Third Session, 1957 of Second Lok Sabha. [See Appendix I, annexure No 39.]
- (3) Supplementary statement No. XIII, Second Session, 1957 of Second Lok Sabha. [See Appendix I, annexure No. 40.]
- (4) Supplementary statement No. XIII, First Session, 1957 of Second Lok Sabha. [See Appendix I, annexure No. 41.]
- (5) Supplementary statement No. IX, Fifteenth Session, 1957 of First Lok Sabha. [See Appendix I, annexure No. 42.]

AMENDMENT TO THE CINEMATOGRAPH (CENSORSHIP) RULES

The Parliamentary Secretary to the Minister of Information and Broadcasting (Shri A. C. Joshi): On behalf of Dr. Keskar, I beg to lay on the

[Shri A. C. Joshi]

Table, under sub-section (3) of section 8 of the Cinematograph Act, 1952, a copy of the Notification No. GSR 566, dated the 5th July, 1958, making certain further amendment to the Cinematograph (Censorship) Rules, 1951. [Placed in Library. See No. LT-748/58.]

AMENDMENTS TO THE RUBBER RULES, 1955

The Minister of Commerce (Shri Kanungo): I beg to lay on the Table, under sub-section 3 of section 25 of the Rubber Act, 1947, a copy of the Notification No. GSR 620, dated the 19th July, 1958, making certain further amendments to the Rubber Rules, 1955. [Placed in Library. See No. LT-749/58.]

AMENDMENTS TO JUTE TEXTILES (CONTROL) ORDER

Shri Kanungo: I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of Notification No. S.R.O. 1552, dated the 7th July, 1956, making certain amendments to the Jute Textiles (Control) Order, 1956 [Placed in Library. See No. LT-750/58.]

AMENDMENTS TO TEA RULES

Shri Kanungo: I beg to lay on the Table, under sub-section (3) of section 119 of the Tea Act, 1953, a copy of the Notification No. GSR 554, dated the 8th July, 1958, making certain further amendment to the Tea Rules, 1954. [Placed in Library. See No. LT-751/58.]

CORRECTION OF ANSWER TO STARRED QUESTION No. 1910.

Shri Kanungo: I beg to lay on the Table, a copy of the statement correcting the reply given on the 29th April, 1958, to a supplementary by R. Ramasathan Chettiar on Starred Question No. 1910, regarding Installation of Automatic Looms. [Placed in Library. See No. LT-752/58.]

REPORTS OF TARIFF COMMISSION

Shri Kanungo: On behalf of Shri Manubhai Shah, I beg to lay on the Table under sub-section (2) of section 16 of the Tariff Commission Act, 1951, a copy of each of the following papers:—

- (1) Report (1958) of the Tariff Commission on the Revision of Fair Prices payable to Cement Producers.
- (2) Government Resolution No. Com-8(5)/58, dated the 30th June, 1958. [Placed in Library. See No. LT-753/58.]
- (3) Report (1958) of the Tariff Commission on the continuance of protection to the Bichromates Industry.
- (4) Government Resolution No. 9(1)-TR/58, dated the 1st August, 1958. [Placed in Library. See No. LT-754/58.]

AMENDMENT TO THE NON-FERROUS METALS CONTROL ORDER

Shri Kanungo: On behalf of Shri Manubhai Shah, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Notification No. SO. 1384, dated 15th July, 1958, making certain amendment to the Non-Ferrous Metals Control Order, 1958. [Placed in Library. See No. LT-755/58.]

SUMMARY OF INDIAN LABOUR CON- FERENCE PROCEEDINGS

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table a copy of the Summary of Proceedings of the Sixteenth Session of the Indian Labour Conference held at Nainital in May 1958. [Placed in Library. See No. LT-756/58.]

AMENDMENT TO THE EMPLOYEES' PRO- VIDENT FUNDS SCHEME

Shri Abid Ali: I beg to lay on the Table, under sub-section (2) of section